

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2386
ANSWERED ON:08.12.2014
INTER STATE MIGRANT WORKERS
Hansdah Shri Rama Chandra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of companies/organisations/ establishments which have registered them selves in various States to employ inter-State migrant workers;
- (b) the number of contractors given licence for this purpose;
- (c) the number of instances wherein the Government has detected violation of provisions in the Inter- State Migrant Workmen (Regulation of Employment and Condition of Servic
- (e) Act, 1979 and the Rules thereunder during the last three years and the current year, State/UT-wise; and
- (d) whether the Government has any proposal to increase surveillance/ inspections so as to deter such violations and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): The number of companies/organizations/ establishments which have registered themselves in various States to employ inter-state migrant workers in the Central Sphere is 243.
- (b): Number of licensed contractor in the Central Sphere is 613.
- (c): The information relating to instances of violation of provisions in the Inter-State Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979 is not maintained state/Union Territory-wise. The number of violations detected in the Central Sphere establishments during the last three years is as under:

Sl.No.	Particulars	2011-12	2012-13	2013-14
1.	No. of Inspections conducted	174	155	286
2.	No. of Irregularities	6177	5660	5073
3.	No. of Prosecution Launched	331	51	109
4.	No. of Convictions	250	43	50

The data for the current year is yet to be compiled.

The Government has framed new inspections scheme for effective enforcement of all the labour Acts including Inter-State Migrant Workmen Regulation of Employment & Conditions of Service (RECS) Act, 1979 which aims to achieve the objectives of simplifying business regulations and bring in transparency and accountability in labour inspections. It envisages mandatory inspections in certain cases.